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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **FAO 256/2016**

**M/S PROGILITY TECHNOLOGIES PVT LTD ..... Appellant**  
**Through: Mr. Archit Varmani, Advocate**

versus

**M/S FERNAS CONSTRUCTION INDIA PVT LTD AND ANR**  
**.....Respondents**

**Through: Mr. K.C. Dubey and Mr. Bharat**  
**Saini, Advocate for respondent**  
**No.1**  
**Ms. Pallavi Deepika, Advocate for**  
**respondent No.2**

**CORAM:**  
**HON'BLE MR. JUSTICE SUNIL GAUR**

**ORDER**  
**03.03.2017**

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Learned counsel for respondent No.1 submits that mediation in this appeal is not possible and he would like to argue on merits.

This appeal is already admitted.

List in the category of 'Regulars' on 29<sup>th</sup> March, 2017 at Sl. No.1 subject to part heard.

**SUNIL GAUR, J**

**MARCH 03, 2017**

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